

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**

**Item No. 104**  
**CP No. 55/Chd/Hry/2023**

**IN THE MATTER OF:**

**Mouktika Style and Design Pvt. Ltd. ...**

**Appellant**

**Versus**

**ROC, Delhi and Haryana ...**

**Respondent**

**Under Section: 252 (3), CA 2013**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant : Ms. Kashish Thakur, proxy counsel.**

**For the Income Tax Department : Mr. Saurabh Kapoor, Senior Standing Counsel and Ms. Niharika Goel, proxy counsel for Mr. Vaibhav Gupta.**

**ORDER**

Heard the submissions made by the proxy counsel for the parties. The proxy counsel for the appellant submitted that Income Tax Department is yet to file their report. The proxy counsel for Income-tax Department has prayed for grant of two weeks' time. Time prayed for is granted. Let this matter be posted on 01.03.2024.

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**